

CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH

OA No.155/2001

Mumbai, this 26th day of July, 2001

Hon'ble Shri Justice Birendra Dikshit, VC(J)
Hon'ble Shri M.P. Singh, Member(A)

J.B. Mendhe
Krishna Complex,Shivdarshan
Apartment, 1/8, Chinchpada Road
Kalyan(E) .. Applicant

(By Shri K.R.Yelwe, Advocate)

versus

Union of India, through

1. Director General of Telecommunication
Sanchar Bhavan, Sansad Marg
New Delhi
2. Chief General Manager(Maintnance)
Western Telecom Region
Telephone Bhavan, V.S.Marg
Dadar(W), Mumbai
3. General Manager (Admn.)
Western Telecom Region
Telephone Bhavan, Mumbai
4. Shri V.S.Sawant
Asstt.General Manager (Admn.)
WTM, Mumbai-28

.. Respondents

ORDER(oral)

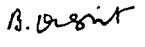
Justice Birendra Dikshit

The applicant is aggrieved as Bharat Sanchar Nigam Limited (in short 'BSNL') has promoted persons junior to him bypassing him and therefore he has filed this OA. During hearing applicant was pointed out that the Central Government has not notified BSNL under Section 14(2) of Administrative Tribunals Act and therefore this Tribunal has no jurisdiction to entertain this OA. The learned counsel for applicant did not dispute the fact that the BSNL has not been notified under Section 14 of Administrative Tribunals Act. He argued that as B.Visnit

applicant is Central Government employee in department of Telecommunication, this Tribunal has jurisdiction to quash order passed by BSNL. He argued that order dated 4.1.2001 (Annexure A-1) passed by the Asstt. General Manager (Admn.) can be quashed by this Tribunal.

2. We have considered the arguments. We are of opinion that in absence of any notification under Section 14 of AT Act, 1985 extending jurisdiction of this Tribunal to BSNL, no relief can be granted to applicant against the order in question which is an order of BSNL. We have already passed an order in OA No.246/2001 decided on 23.7.2001 wherein we held that this Tribunal cannot grant any relief against BSNL for the reason that BSNL is not within the purview of jurisdiction conferred on this Tribunal. Thus, the application fails for want of jurisdiction and is accordingly dismissed. MP No.461/2001 for grant of interim relief also stands rejected. No order as to costs.


(M.P. Singh)
Member(A)


(Birendra Dikshit)
Vice-Chairman(J)

/gtv/

dd. 26/7/01
order/Judgement despatched
 to Applicant/Respondent(s)
 on 13/8/01

